

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.366/06

Wednesday this the 31<sup>st</sup> day of October 2007

**C O R A M :**

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN  
HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

S.Subramanian,  
Senior Auditor,  
A/c.No.8333422,  
Pay Accounts Office (Other Ranks),  
Defence Security Corps,  
Mill Road, Kannur – 670 013. ....Applicant

(By Advocate Mr.V.Ajith Narayanan)

**Versus**

1. Union of India represented by its Secretary,  
Ministry of Defence, New Delhi.
2. The Controller General of Defence Accounts,  
R.K.Puram, New Delhi.
3. The Controller of Defence Accounts,  
Annassalai, Thynampet, Chennai – 18.
4. The Assistant Controller of Defence Accounts (Incharge),  
Pay Accounts Office (Other Ranks),  
Defence Security Corps,  
Mill Road, Kannur – 13. ....Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 31<sup>st</sup> October 2007 the  
Tribunal on the same day delivered the following :-

**OR D E R**

**HON'BLE Mrs.SATHI NAIR, VICE CHAIRMAN**

MA 274/07 has been filed for condoning the delay. We find that the  
applicant has not challenged any order as such. He had submitted a  
representation at Annexure A-4 to the respondents detailing his grievances  
regarding the discrimination in granting regularisation of his absence by  
sanctioning of eligible and entitled leave. It is seen that the respondents

.2.

have already passed orders regularising the period of absence and by Annexure R-1 order dated 8.12.2000 duly furnished the reasons for the same. They have also subsequently given a reply to the application dated 23.8.2001 vide Annexure A-16 dated 19.9.2001 explaining the reasons.

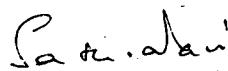
We are not satisfied about the reasons given for condoning the delay. The applicant after keeping quiet has submitted the representation at Annexure A-4 dated 2.2.2005 and seeking a direction in the O.A to the respondents now to dispose of the same. We are of the view that the applicant had not pursued his case in time. No such direction to dispose of the representation as such can be given for circumventing the period of limitation. We do not find any merit in the prayer of the applicant. The M.A and O.A are, therefore, dismissed.

(Dated the 31<sup>st</sup> day of October 2007)



**K.B.S.RAJAN**  
**JUDICIAL MEMBER**

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**SATHI NAIR**  
**VICE CHAIRMAN**